

ADDENDUM TO FORM G
ADDEDNUM TO INVITATION FOR EXPRESSION OF INTEREST PUBLISHED ON
20.08.2026 FOR
MHOW GHATABILLOD TOLL ROADS PRIVATE LIMITED OPERATING IN
CONSTRUCTION OF ROAD INFRASTRUCTURE AT
MHOW-GHATABILLOD

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	PARTICULARS	Original	Revised
10.	Last date for receipt of expression of interest	07-09-2026	22-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	17-09-2026	01-10-2026
12.	Last date for submission of objections to provisional list	22-09-2026	06-10-2026
13.	Date of issue of final list of prospective resolution applicants	01-10-2026	16-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06-10-2026	21-10-2026
15.	Last date for submission of resolution plans	05-11-2026	20-11-2026
16.	Process email id to submit Expression of Interest	cirp.mgtrpl@gmail.com	

Note: The other contents and terms of Form G dated 20.08.2026, as published in the Free Press Journal (English) and Raj Express (Hindi), Indore Edition, and the Financial Express (English) and Jansatta (Hindi), New Delhi Edition, shall remain unchanged.

Further, the existing prospective resolution applicant(s) who have already submitted their Expression of Interest (EoI) on or before 07.09.2026 in response to Form G dated 20.08.2026 shall not be required to submit their EoI afresh.

SD/-

Akhil Ahuja (Authorised Representative)

Mavent Restructuring Services LLP, Resolution Professional

IBBI Reg. No.- IBBI/IPA-0154/IPA-3/2023-2024/50058

AFA Valid No.- 31.12.2026

Registered and Communication Address:

S Block, 376, Panchsheel Park, New Delhi- 110017

Also, at: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road,

Upper Worli, Mumbai, Maharashtra – 400018

Communication Email Id- cirp.mgtrpl@gmail.com

Registered email Id- caakhilahuja@gmail.com

Mobile: +91- 9910197705

Date: 10.09.2026

NOTICE OF LOSS OF SHARES OF LUMAX INDUSTRIES LIMITED
Lumax Industries Limited, 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Shareholder	Folio No.(s)	Certificate No.(s)	Distinctive No.(s)	Number of Shares
DEEPAK PAHWA	D000947	4457	528601 - 528650	50
		4568	534151 - 534200	50
		58007	1349741-1349790	50
		65813	1739971-1740020	50
		89524	3805891-3805990	100
		89525	3805991-3806090	100
		89526	3806091-3806190	100

Place: NEW DELHI
Date: 10.09.2026

Name: DEEPAK PAHWA

UGRO Capital Limited
B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai-400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) FOR MOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand notice dated 30/03/2026 calling upon the Borrowers 1) ATECH INDUSTRIES, 2) NARENDRA KUMAR SHARMA, 3) ATUL KUMAR SHARMA having Loan Account Number UGDELMCM0000070858 to repay the amount mentioned in the notice being ₹ 20,41,987.00/- (Rupees Twenty Lakh Forty One Thousand Nine Hundred Eighty Seven Only) as on 28/03/2026 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules, 2002 on 8th of September of the year 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for an amount of being ₹ 20,41,987.00/- (Rupees Twenty Lakh Forty One Thousand Nine Hundred Eighty Seven Only) as on 28/03/2026 together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF THE SECURED ASSETS(I):			
S.No.	Model	Make	Invoice No.
1.	VERTICAL MACHINING CENTRE VMC840	MMD DMAIC PRO-FILE SOLUTIONS PVT LTD	MMD2024-25/0117

Place: DELHI
Date: 10.09.2026

Sd/- (Authorized Officer)
For UGRO Capital Limited

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF CODE OF CIVIL PROCEDURE, 1908

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH – IV, NEW DELHI

VERSUS

M/S MORPHEUS PRODEVELOPERS PRIVATE LIMITED

I.A. No. 2559 OF 2026

IN

C.P. (L.B.) No. 62 OF 2024

TO,

1. BHAVESH KUMAR SINGH

SUSPENDED BOARD OF DIRECTOR OF

M/S MORPHEUS PRODEVELOPERS PRIVATE LIMITED

HAVING RESIDENCE AT:

F-1102, AMRAPALI ZODIAC 11TH FLOOR, SECTOR-120, NOIDA, GAUTAM BUDDHA NAGAR UTTAR PRADESH – 201301

EMAIL: bhavesh.bhavesh.singh49@gmail.com

...RESPONDENT NO. 2

Whereas Mr. Shailendra Singh being the Resolution Professional of M/s Morpheus Prodevelopers Private Limited has filed an Application bearing I.A. No. 2559 of 2026 in C.P. (L.B.) No. 62/ND/2024 under Section 25(2)(i) read with Section 66 and 67 of Insolvency and Bankruptcy Code, 2016, inter alia, seeking appropriate directions/relief against the Respondents.

Whereas the Hon'ble National Company Law Tribunal, Court-IV at New Delhi vide Order dated 12.08.2026, has permitted the undersigned to serve the Addressee i.e., the Respondent No. 2 through substituted mode of service i.e., through newspaper publication in two prominent newspapers in vernacular language in that area, where the Respondent No. 2 is residing, due to inability to serve through ordinary mode.

TAKE NOTICE that the above-captioned matter will now be listed on 14.09.2026 before the Hon'ble National Company Law Tribunal, Court-IV, New Delhi. You may either appear in person or through your Authorized Representative. Take notice that, in default of your appearance on the day before mentioned, the Application will be heard and determined in your absence.

Mr. Shailendra Singh
Resolution Professional For
M/S Morpheus Prodevelopers Private Limited
Regd.No. IBBI/PA-002/IP-N00471/2017-18/11372

SRU STEELS LIMITED
CIN: L01111DL1995PLC107286

Registered Office: C-47 G/F, Shivalik Colony, Malviya Nagar, Near Shemrock School, Malviya Nagar (South Delhi), South Delhi, New Delhi, Delhi, India, 110017. **Email id:** srusteels95@gmail.com; **Website:-** www.sru-steels.com; **Phone** +91 7567730702

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

In Compliance with Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations"), the Board of the Directors of SRU Steels Limited at their meeting held on Tuesday, 08th September, 2026 approved the Audited Standalone Financial Results and Financial Statements of the Company for the Quarter and Year ended 31st March 2026. The Financial Results along with Audit Report issued by M/s. Bihari Shah & Co., Chartered Accountants, Statutory Auditors of the Company are available on the website of the stock exchange i.e. BSE Limited www.bseindia.com and also on the website of the Company i.e. www.sru-steels.com. In Compliance with Regulation 47, of the SEBI Listing Regulations we hereby notify that the same can also be accessed by scanning the below Quick Response (QR). Code.

By Order of the Board of Directors SRU Steels Limited

Sd/-
Akhil Arora
Managing Director & CFO
(DIN: 11329665)

Place: Delhi
Date: 09th September, 2026

SBFC Finance Limited
Registered Office : Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kuria Road, Andheri (East), Mumbai-400059.

Branch Address: SBFC Finance Limited, O-7, 1st Floor, Lajpat Nagar-II, New Delhi-110024.

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of SBFC Finance Limited (Erstwhile SBFC Finance Pvt. Ltd.) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") for the recovery of amount due from below borrowers, offers/Bids are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession of the secured creditor, on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "AS IS WHATEVER THERE IS BASIS". The Reserve Price for the Auction will be against the each property as mentioned below in respective column and the Earnest Money Deposit (EMD) will be 10% of the reserve price accordingly which shall be required to be submitted by way of DD/PO in favor of "SBFC Finance Limited" along with the Bid by the intended bidder(s)/purchaser(s) at SBFC Branch Office "SBFC Finance Limited, O-7, 1st Floor, Lajpat Nagar-II, New Delhi-110024" on or before 5:00 PM of 28/09/2026 (last date for bid submission). The successful bidder/purchaser shall pay a deposit of at least 25% of the Sale Consideration [inclusive of EMD amt. paid with the Bid] either on the same day of Sale Confirmation or not later than next working day. Balance sale consideration shall be required to be deposited within 15 days from Sale confirmation date. Particulars of which are given below -

Address of Borrower(s) / Co-Borrower(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Total Loan Outstanding as on 31st August, 2026
1. WINOD COFI COLD DRINK SHOP, Mayur Vihar, PH-1, Galleria Mall, Gate No. 3, Delhi- 110091.	Demand Notice Date: 6th March 2023	All that piece and parcel of the property of Flat No. C-6 on Second Floor area measuring 34 Sq. Mtrs.(Without Roof Right) on Plot No. F-20 & F-21 Kharsa No. 156A, Sat upvan village Yusufpur Dadri Gautam Budh Nagar.	Rs.9,50,000/- (Rupees Nine Lac Fifty Thousand Only)	Rs. 95,000/- (Rupees Ninety-Five Thousand Only)	Rs. 18,57,530/- (Rupees Eighteen Lac Fifty-Seven Thousand Five Hundred and Thirty Only)
2. VIRENDER KUMAR, 3. DURGA DEVI, 4. RAM KISHOR, 5. GOMTI DEVI, Add: Y K Jhuggi Camp, Yamuna Khadar, Chilla Saroda Khadar, East Delhi, New Delhi-110091.	Rs. 11,86,493/- (Rupees Eleven Lakhs) Eighty-Six Thousand Four Hundred Ninety-Three Only) as on 2nd March 2023 plus unpaid interest from the date of 3rd March 2022				

1. Last Date of Submission of Sealed Bid/Offer in the prescribed tender/Bid forms along with EMD and KYC (Self-attested) is 28/09/2026 on or before 05:00 PM at the Head/Branch Office address mentioned herein above. Tenders/Bids that are not filled up or tenders received beyond last date will be considered as invalid and shall accordingly be rejected. 2. EMD amount should be paid by way of Demand Draft/Pay order payable at, New Delhi-110024. In favour of "SBFC Finance Limited" which is refundable without interest to unsuccessful bidders. 3. Date of Inspection of the Property is on 21/09/2026 between 11.00 AM to 4.30 PM. Date of Opening of the Bid/Offer (Auction Date) for Property is 29/09/2026 at the above-mentioned branch office address at 12:30 PM. The tender/Bid will be opened in presence of the Authorized Officer along with all bidders. 5. The bid starts from the incremental value of Rs. 50,000/- (Rupees Fifty Thousand Only). Further all the bids shall be increased in multiple of incremental value. 6. Property will be sold to bidder quoting the highest bid amount. Inter-se bidding will be at sole discretion of Authorized Officer. However, the Authorized Officer has the absolute power and right to accept or reject any tender/bid or adjourn/ postpone the sale without assigning any reason whatsoever therefor. The property will not be sold below Reserve Price. 7. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization. 8. The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above-mentioned Head/Branch office. 9. Any fees, charges, taxes including but not limited to transfer/conveyance charges, unpaid electricity charges, Municipal/local taxes, Stamp duty & registration charges shall have to be borne by the purchaser only. 10. The Auction Purchaser/Highest Bidder shall deposit the applicable TDS as per Income Tax rules (as of now 1%) against the Sale in PAN of SBFC Finance Limited (SBFC) and submitted the requisite Form/Documents (as of now called form 26CB) with RFL prior issuance of Sale Certificate. The said TDS amount will be deducted by Auction purchaser from the Sale Consideration. 11. All dues/amounts/supplies taxes including but not limited including sales tax, property tax, etc. or any other dues, statutory or otherwise on the secured property shall be borne by the purchaser separately. 12. Encumbrances known to the secured creditor, Nil. 13. The successful bidder shall deposit 25% of bid amount (after adjusting EMD) immediately and balance 75% amount must be payable within 15 days. On failure to pay the sale price as stated all deposits including EMD shall be forfeited without further notice. However, extension of further reasonable time to make the balance 75% payment in exceptional situations shall be at sole discretion of authorized officer. 14. The particulars given by the Authorized officer to state to the best of his knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc. 15. The bid is not transferable, the purchaser(s)/successful bidder(s) and/or any person claiming through or under them shall have no right to initiate any proceedings against the authorized officer/secured creditor in relation to the sale of the secured asset. 16. The Banker's Cheque or Demand Draft should be made in favor of M/s. SBFC FINANCE LIMITED payable at, New Delhi-110024 Only. 17. The Borrower/ Co-Borrower are hereby given 15 DAYS STATUTORY SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to SBFC Finance Limited (Erstwhile SBFC Finance Pvt. Ltd.) in full before the date of sale, auction is liable to be stopped. 18. The notice is hereby given to the Borrower, Co-Borrower to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale. 19. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application/Bid. Authorized Officer, Mr. SUNEEL KUMAR, Mobile No. +91 9810190890 E-mail Id: Suneel.kumar2@sbfc.com Authorized Officer: Mr. ROHIT SHARMA, Mobile no. +91 8588015491, E-mail id: rohit.sharma@sbfc.com 20. In case of discrepancy in the Vernacular language publication, the English newspaper will prevail over vernacular newspaper.

Place: New Delhi-110024
Date: 10th September, 2026

Sd/- (Authorized Officer)
M/s. SBFC FINANCE LIMITED

ADDENDUM TO FORM G
ADDEDNUM TO INVITATION FOR EXPRESSION OF INTEREST
PUBLISHED ON 20.08.2026 FOR
MHOW GHATABILLOD TOLL ROADS PRIVATE LIMITED
OPERATING IN CONSTRUCTION OF ROAD INFRASTRUCTURE AT
MHOW-GHATABILLOD
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	PARTICULARS	Original	Revised
10.	Last date for receipt of expression of interest	07-09-2026	22-09-2026
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Note: The other contents and terms of Form G dated 20.08.2026, as published in the Free Press Journal (English) and Raj Express (Hindi), Indore Edition, and the Financial Express (English) and Jansatta (Hindi), New Delhi Edition, shall remain unchanged. Further, the existing prospective resolution applicant(s) who have already submitted their Expression of Interest (Eoi) on or before 07.09.2026 in response to Form G dated 20.08.2026 shall not be required to submit their Eoi afresh.

Sd/-
Akhil Ahuja (Authorized Representative)
Mavent Restructuring Services LLP, Resolution Professional
IBBI Reg. No. - IBBI/PA-0154/PA-3/2023-2024/50058
AFA Valid No. - 31.12.2026
Registered and Communication Address:
S Block, 376, Panchsheel Park, New Delhi- 110017
Also at: Floor No. 8, Flat No. 803, Chandak Cornerstone,
David S Barretto Road, Upper Worli, Mumbai, Maharashtra – 400018
Communication Email Id - clrp.mtrpl@gmail.com
Registered email id - caakhilahuja@gmail.com, Mobile: +91-9910191705

Date: 10/09/2026
Place: New Delhi

BGIL FILMS & TECHNOLOGIES LIMITED
CIN No: L65993DL1989PLC035572
Regd. Office: ALTF Bldg, 101, NH-19, CRRI, Ishwar Nagar, Okhla, New Delhi-110044
Corporate Office: C-13, Second Floor, Sector-58, Noida-201301 (Uttar Pradesh)
E-mail: bgilfilms@bgilinfo.com, Website: www.bgilfilms.com

NOTICE

Notice is hereby given that the 37th AGM (Annual General Meeting) of the Company is scheduled to be held on 30th September, 2026, Wednesday at 09:45 A.M. through Video Conference or Other Audio-Visual Means (OAVM) facility in compliance with general circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025 by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the Ordinary and Special businesses as set out in the Notice.

As per aforesaid circulars, the Notice of AGM along with the Annual Report for FY 2025-2026 has to be sent only by electronic mode to those Members whose E-mail id are already registered with the Company/ Depositories. The Company is also providing e-voting and remote e-voting facility to all its Members similar to earlier practices.

If your email id is already registered with the Company/ Depository, Notice of AGM along with annual report for FY 2025-2026 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email id with the Company/ Depository, please follow below instructions to register your email id for obtaining annual report for FY 2025-2026 and login details for e-voting.

Physical Holding	Send a request to Registrar and Share Transfer Agent of the Company, MAS Services Limited at info@masserv.com providing folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (self-attested scanned copy of PAN Card), AADHAR (self-attested scanned copy of Aadhar Card) for registering email address.
	Please send your bank detail with original cancelled cheque to our RTA (i.e. MAS Services Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi 110020 along-with letter mentioning folio no. if not registered already).
	PLEASE UPDATE THE SAME ON OR BEFORE 23/09/2026.
Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by DP.
	Please also update your bank detail with your DP for dividend payment by NACH if declare by company.
	PLEASE UPDATE THE SAME ON OR BEFORE 23/09/2026.

The Notice of AGM and Annual Report for FY 2025-2026 will also be available on Company's website at www.bgilfilms.com and also on the Stock exchanges websites at www.bseindia.com Members attending the meeting through VC/ OAVM shall be counted for the purpose of Quorum under Section 103 of the Companies Act, 2013.

For BGIL Films & Technologies Limited
Sd/-
Pooja Aggarwal
Company Secretary & Compliance Officer

Place: Delhi
Date: 08.09.2026

PUBLIC NOTICE
FOR THE ATTENTION OF THE CREDITORS OF
M/s SATHYADHARA COMMUNICATIONS PRIVATE LTD.

Notice is hereby given to the creditors of M/s Sathyadhara Communications Pvt Ltd (CIN U92130KL2009PTC023839) that the process email id given against item No. 10 in the FORM A public announcement dated 09/09/2026 is facing some technical issues. Hence all creditors are requested to send a copy of their claims also to the personal email id of the interim resolution professional shown in item 09 of the FORM A published i.e. jossysk@gmail.com. Regret the inconveniences caused if any.

Name and Signature of Interim Resolution Professional:
Sd/-Adv.Jossy Stephen Kattur
IBBI/PA-002/IP No. 1056/2021-2022/13627
Date: 10/09/2026
Place: Emakulam

HERO HOUSING FINANCE LIMITED
Contact Address: A-6, Third Floor, Sector-4, Noida - 201301.
Regd. Office: 09, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057.
Ph: 011 48267000, Toll Free No: 1800 212 8800, Email: customer.care@herohousing.com
Website: www.herohousingfinance.com | CIN: U65120DL2016PLC39148

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice	Date of NPA
MHFDLHOU 19000001026	Legal Heirs Of Late Mr. Ramesh Singh Chauhan, Maheshwari Devi	Rs. 11,64,747/- as on 02-Sep-2026	02-09-2026	07-08-2026

Description of the Secured Assets / Immovable Properties / Movable Properties:- Built-up Second Floor, 1a Floor Above Upper Ground Floor And First Floor, 1 Extent Upto Ceiling Level, Without Roof Rights, Area Measuring 31.78 Sq. mtrs. 1a Area Measuring 38 Sq.Yds. Approx. Alongwith Whole Of its Structure Adjoining To Site Therein, Consisting Of One Bedroom, One Drawing Room, Kitchen, Toilet/bathroom, Balcony, Etc. A Part Of Built-up Property Bearing No. H-36, Situated At Abadi Of H-block, Shakarpur, Out Of Kharsa No. 284/164, In The Area Of Village Shakarpur Khas, Delhi-110092. Bounded as: East: Gali, West: Portions Of Others Built On H-36, North: Other's Property, South: Portions Of Others Built On H-36.

*with further interest, additional interest, at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges incurred till the date of payment and/or realization, if the said Obligor(s) shall fail to make payment to HHFL, as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Movable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Movable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE: 10-09-2026, Sd/- Authorized Officer
PLACE: DELHI For HERO HOUSING FINANCE LIMITED

SALE NOTICE UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016
HELPLINE HOSPITALITY PRIVATE LIMITED (IN LIQUIDATION)
Liquidator Office: Kashyap & Associates 101, Nipun Plaza, Sector-1, (Near Max Hospital) Vaishali, Ghaziabad-201019

E-AUCTION NOTICE
Date and Time of E-Auction: 28/09/2026 (2.00 PM to 4.00 PM) (with unlimited extension of 5 minutes each)

Sale of assets of the Corporate Debtor on a standalone basis under the Insolvency and Bankruptcy Code read with IBBI (Liquidation Process) Regulations, 2016 through E-Auction on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" through an approved service provider i.e. Banknet (Bank Assets Auction Network).

Details of Assets	Reserve Price (INR)	Amount (INR)	Incremental Value
Double-storey residential premises measuring 177.30 Sq Mtrs. situated at Plot No.158, Block-G, Sector-41, Noida, Distt.G.B.Nagar, UP-201301	4.15 Crore	41.50 Lakh	2.00 Lakh
Last date of submission of Eligibility Documents and EMD	26/09/2026, 6.00 PM		
Date and Time of E-Auction for qualified bidders	28/09/2026 (2.00 PM to 4.00 PM)		

Note:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider Bank Assets Auction Network.
- Documents shall be submitted on the website - https://banknet.com/ on or before 26th September 2026. The bid form, along with detailed terms & conditions of the complete E-auction process, can be downloaded from the website https://banknet.com/
- Interested bidders are required to compulsorily register themselves on the website of banknet under buyer registration and then submit the eligibility documents online on the banknet website.
- Before submission of EMD and participation in the process, mandatorily refer to the detailed E-Auction Process Document.
- In case the bidder has any queries regarding the auction process, they may refer to the Auction Guide for Buyers available on the website https://banknet.com. For further assistance, bidders may contact the helpline at +91 82912 20220 or write to support.banknet@psb alliance.com, Or contact Mr Arun Kumar, Advocate, at mobile no. 8076752975.

Sd/-
Sarvesh Kashyap
Liquidator, Helpline Hospitality Pvt. Ltd. (in Liquidation)
Regn.No.: IBBI/PA-002/IP-N00127/2017-18/10296
Address: Kashyap & Associates 101, Nipun Plaza, Sector-1, (Near Max Hospital), Vaishali, Ghaziabad, UP-201019
Date: 09/09/2026
Place: Ghaziabad
E-mail: hhpl.liquidation@gmail.com

MARC LOIRE FASHIONS LIMITED
(Formerly known as Marc Loire Fashions Private Limited)
Plot No. 426/1, First Floor, Rani Khara Road, Mundka, New Delhi-110041
CIN: L18202DL2014PLC266184 Website: www.marcloire.com
Email: finance@marcloire.in, Ph: +91-6200962002

CORRIGENDUM TO THE ANNUAL REPORT FOR THE FINANCIAL YEAR 2025-26

The Company has issued the Notice dated 2nd September, 2026, convening the 13th (Thirtieth) Annual General Meeting (AGM) to be held on Tuesday, 29th September, 2026 at 11:30 AM (IST) Through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) and the Annual Report for the financial year 2025-26.

The said Notice of the 13th AGM and Annual Report were circulated to the shareholders of the Company on 2nd September, 2025 in compliance with the provisions of Companies Act, 2013 read with the relevant rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Subsequent to the circulation of the Annual Report, the Company observed an inadvertent typographical error in the reproduction of certain figures in the Cash Flow Statement appearing on Page No. 132 of the Annual Report.

Accordingly, the Company has issued a Corrigendum to the Annual Report and uploaded the Corrigendum together with the Revised Annual Report on the website of the Company at https://marcloire.com/investors. The Corrigendum and the Revised Annual Report have also been submitted to BSE Limited for dissemination to the shareholders and the investing public.

This Corrigendum shall form an integral part of the Annual Report for the financial year 2025-26 which has already been circulated to Members of Company and from the date hereof, the Annual Report for the financial year 2025-26 shall always be read in conjunction with this Corrigendum. Save and except the modifications specifically set out in the Corrigendum, all other contents of the Annual Report shall remain unchanged.

The Corrigendum to the Annual Report along with the Revised Annual Report has also been circulated on 9th September, 2026 through electronic mode to the Members whose email addresses are registered with the Company/ Registrar and Transfer Agent/Depository Participant(s).

The Company regrets any inconvenience caused to the shareholders due to the inadvertent error.

This Corrigendum is also available on the Company's website at https://marcloire.com/investors, on the website of BSE Limited at www.bseindia.com and on the website of NSDL at www.evotingindia.com.

For MARC LOIRE FASHIONS LIMITED
Sd/-
Vasant Kuber Soni
Place: 09/09/2026 Company Secretary & Compliance officer
Date: Delhi M. No.: A66674

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - III
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/109/2026 09-07-2026

UNION BANK OF INDIA (E-CORPORATION BANK)

Versus

MS GROUP SECURITY ALLIED SERVICES

To,

(C1) MS GROUP SECURITY ALLIED SERVICES B-508, SUSHANT LOK PHASE-1, GURUGRAM Gurgaon, HARYANA-122001 Also At: B- PLOT No. 566, UDYOG VIHAR-V, NEAR POST OFFICE, GURUGRAM HARYANA Also At: B-417, 1ST FLOOR, SUHANT LOK-I, GURUGRAM, HARYANA- 122009 Also At: FLAT No. 108, IVORY TOWERS RETREAT COMPLEX, SOUTH CITY-I, GURUGRAM, HARYANA

Also At: D-220, RATUA MOHALLA, NEAR KUMAR CHOWK, PRITHLA, PALWA 121102 Also At: FLAT No.566, THIRD FLOOR, PHASE-II, OMEX CITY, PALWAL

(C2) D. MR. MAHESH TANWAR S/O SH. VIJAY PAL FLAT No. 232, SAPNA GHAR APARTMENT PKT- 6B, SEC-II, DWARKA, NEW DELHI Also At: D-220, RATUA MOHALLA, NEAR KUMAR CHOWK PRITHLA, PALWAL - 121102

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 2) in TA/726/2022 an amount of Rs 9290061 (Rupees Ninety Two Lakhs Ninety Thousands Sixty One Only) along with pendente lite and future interest @ 12.25 % Simple Interest Yearly w.e.f. 20/11/2018 till realization and costs of Rs 95000 (Rupees Ninety Five Thousand Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 30.09.2026 at 10:30 a.m. for further proceedings.

5. In

CONSIDER EXEMPTING CLASS 6 THIS YEAR FROM 3-LANGUAGE POLICY: SC TO CBSE

PTI
NEW DELHI

The Supreme Court on Wednesday asked the Central Board of Secondary Education (CBSE) to consider exempting Class 6 students from its three-language policy for this academic year.

A three-judge bench led by Chief Justice of India (CJI) Surya Kant, while deferring the hearing on a batch of pleas challenging the CBSE's three-language policy to September 17, asked the Board to look into the possibility of accommodating the students of Class 6 in the ongoing academic session.

"Consider Class 6 for this year... If they can be given some accommodation," the bench, also comprising Justices Joymalaya Bagchi and V Mohana, told Solicitor General (SG) Tushar Mehta.

SG Mehta requested the court to defer the hearing on the pleas as Additional Solicitor General Aishwarya Bhati was not available.

He nonetheless assured

that the officials concerned would consider the bench's suggestion.

"All of us would sit together and revert to your lordship," the top law officer said. The senior counsel for one of the petitioners said the matter should not be delayed due to more adjournments as students have to ultimately

take an examination and it was causing anxiety among their parents.

The apex court was hearing a batch of pleas challenging the CBSE's policy mandating the study of three languages, including two native Indian languages, for Class 9 students from July 1.

PUBLICATION

In the Debts Recovery Tribunal, Jabalpur
(Jurisdiction -Madhya Pradesh &Chhattisgarh)
2nd & 3rd Floor, BSNL Building, Near Head Post Office, Civil Lines, Jabalpur (MP) 482001

Summons
(Under sub-section (4) of Section 19 of the Act read with sub-rule 2A of Rule 5 of the Debts Recovery Tribunal (Procedure) Rules 1993
Original Application No. 908 of 2025

Bank of Baroda

..... Applicant

M/S Shri Ram Textiles & others

..... Defendants

1. M/S Shri Ram Textiles, through its proprietor Mr. Rajesh Kumar Bokhare, No.182, Ward No.1, Mahajanpeth, Sant Kabear Marg, **Burhanpur (MP) 450331**

2. Mr. Rajesh Kumar Bokhare, Mekan No.182, Ward No.1, Mahajanpeth, Sant Kabear Marg, **Burhanpur (MP) 450331 PAN: BZ0PB1255Q**

3 Mr. Punamchand Bokhare S/O Shri Bherolal Bokhare House No.90/1, Ward No.01, Dr. Bhima Shanka Ke Pass, Mahajan Peth, **Burhanpur (MP) 450331 PAN: BHUPB1925P**

4. Shri Jagdish S/O Shri Bherolal Bokhare, Mekan No.182, Ward No.1, Mahajanpeth, Sant Kabear Marg, **Burhanpur (MP) 450331 PAN: CCPPB6024G**

Whereas OA No.908 of 2025 was listed before the Hon'ble Presiding Officer on **29/07/2025**

Whereas the Hon'ble Tribunal is pleased to issue Summons/ Notice on the said Application under Section 19(4) of the Act, OA filed against you for recovery of debts of **Rs. 35,62,818.00** (Rs. Thirty-Five Lakhs, Sixty-Two Thousand, Eight Hundred Eighteen Only), due in the aforesaid account as on 12.04.2025 plus further interest at contractual rates, penal interest & charges w.a.f. 13.04.2025 onwards till realization of full dues, is annexed along with documents etc.

In accordance with the Sub-Section 4 of Section 19 of the Act, you Defendants are directed as under:-

i) To show cause within 30 days (thirty) of service of Summons as to why relief prayed for should not be granted.

ii) To disclose particulars of Properties or Assets other than the Properties and Assets specified by the Applicant under Serial No.3A of Original Application.

iii) You are restrained from dealing with or disposing of Secured Assets or such other Assets and properties disclosed under Serial No.3A of the original application, pending hearing and disposal of the Application for attachment of Properties.

iv) You shall not transfer by way of Sale, Lease or otherwise, except in the ordinary course of business any of the Assets under which Security Interest is created and/or other Assets and Properties specified or disclosed under Serial No.3A of the Original Application without the prior approval of the Tribunal.

v) You shall be liable to account for the sale proceeds realised by Sale of Secured Assets or OTHER ASSETS AND PROPERTIES in the ordinary course of business and deposit such sale proceeds in the account maintained with Bank holding security interest over such assets.

vi) You are also directed to file the Written Statement with the copy thereof furnished to the Applicant and to appear before the Hon'ble Tribunal at Jabalpur on **28.10.2026 at 10.30 AM**, failing which the Application shall be heard and decided in your absence.

Given under my hand and Seal of this Tribunal on **07th Sept., 2026**

07/09/2026
Authorised Officer, DRT Jabalpur

8 IAF aircraft carries 35 tonnes of relief and rescue supplies for Nepal IANS

NEW DELHI

The eighth Indian Air Force (IAF) aircraft carrying 35 tonnes of relief and rescue supplies took off for Kathmandu from New Delhi, the Ministry of External Affairs (MEA) said Wednesday as Nepal struggles to recover from the devastating flash floods of August 26 which have caused widespread destruction, left over 1300 people dead and thousands still missing. "India continues its relief and rescue efforts. The 8th IAF aircraft carrying 35 tonnes of relief and rescue supplies, including NDRF equipment, rescue gear, forensic supplies and Army team replenishment supplies, has departed for Kathmandu," the MEA stated on X.

WESTERN RAILWAY- RATLAM

"E-TENDER NOTICE"

W/623/51/NIT. Date : 07.09.2026. The Divisional Railway Manager (WA) Ratlam invites "Open Tender" through e-tender on website www.reps.gov.in in the details are as under:- **E-tender No. : RTM-2025-26-119R3. Name of Work : Dr Ambedkar Nagar (DADN) - Provision of new Integrated crew lobby, CTC Office, counselling room, TRS staff room with parking & boundary wall at including electric work. Approx Value : ₹90,31,074.35/- Earnest Money to be deposited in : ₹1,80,700.00/- Completion period : 12 Months. Date of uploading on website : 07.09.2026. Date of opening of Tender : 01.10.2026. Detailed tender notice, eligibility criteria and terms and conditions are available at Website www.reps.gov.in. cost of tender form is NIL. **SNP-245****

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AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the table below) which has been sold by **AU Small Finance Bank Ltd. (A Scheduled Commercial Bank)** through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For other queries contact: **Yogesh Kumar Prajapati 9358243777** or at nearest branch.

Loan A/c No./Name of Borrower/ Co-Borrower/Mortgagor/Guarantor	Detail of Mortgaged Property
(Loan A/C No.) L9001060127193682, Sunil Malviya (Borrower), Babulal S/O Dhulaji (Co-Borrower), Smt.Pooja Malviya (Co-Borrower)	Property Situated At HN79, Sr No 147, Hanuman Mandir Mohalla, Vill -Surjanwasa, Post Harsadan,Dist- Ujjain, Madhya Pradesh Admeasuring 444 Sqyds

Date : 09/09/2026 Place : Ujjain, MP **Authorised Officer AU Small Finance Bank Limited**

WESTERN RAILWAY - RATLAM DIVISION

E-AUCTION FOR THE CONTRACT OF NON - FARE REVENUE (NFR)

E-Auction for the contract of Non-Fare Revenue (NFR) at various location of Ratlam Division has been invited. The Catalogue has already been published on www.reps.gov.in. The details are furnished as under. **Sr. No. : 1. Auction Catalogue No. : PnU-RTM-RR-26.7. Type of Contract : Pay & Use. Lot No. : PnU-RTM-DADN-WRL-56-26-1. (Pay and Use - Lounges / Waiting / Retiring / Cloak Rooms). Sr. No. : 2. Auction Catalogue No. : ADVT-RTM-26-25. Type of Contract : Advertising. Lot No. : ADVT-RTM-DWX-OSN-173-26-1. (Advertising - On Station Premise (Non - Digital). Contract Period : Sr. No. 1 & 2 - 05 Years. Date of E-Auction : Sr. No. 1 & 2 -18.09.2026. Time : Sr. No. 1 & 2 :12.00 PM. Sr. No. : 3. Auction Catalogue No. : PnU-RTM-WRL-50-26-1. (Pay and Use - Lounges / Waiting / Retiring / Cloak Rooms). Sr. No. : 4. Auction Catalogue No. : ADVT-RTM-OOH-26. Type of Contract : Advertising. Lot No. : ADVT-RTM-INDB-OH-172-26-2 (Advertising - Out of Home). Contract Period : Sr. No. 3 & 4 -05 Years. Date of E-Auction : Sr. No. 3 & 4 - 21.09.2026. Time : Sr. No. 3 & 4 :12.00 PM. Initial cooling off period is 30 minutes. Successful Lot Closing Interval is 10 minutes. Lot wise closing time can be viewed in E-Auction module of IREPS. **SNP-244****

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SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Saloon Aarum, Jasola District Centre, New Delhi - 110025
CIN : U69000DL2020PLC366027

POSSESSION NOTICE (For immovable property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of the Shivalik Small Finance Bank Ltd. banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 501, Saloon Aarum Jasola District Centre, New Delhi - 110025 and Head office at 3rd Floor, Add India Tower, Sector 125, Noida - 201303 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower/s / parties to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Demand Notice.

The below mentioned Borrower/s / Guarantor/s /Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s /Mortgagor and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said Rules.

The borrower's attention is invited to provisions of sub- section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/s / Guarantor/s /Mortgagor mentioned herein below in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Shivalik Small Finance Bank Ltd., along with future interest at the contractual rate and substitute interest, incidental expenses, costs and charges etc.

Name of the Borrower(s)/ Guarantor(s)/ Mortgagor(s)	Description of the Immoveable Properties	Demand Notice Date & Amount & Possession Notice Date & Account No.
1. Mr. Malik Singh Kelwa S/o Shri Gokul Singh Kelwa, Add:- 742 K Bus Stand Najapur Tehsil Ghatiya Dist Ujjain (M.P.) 456550, Also At: Add: H.no. 742, P.n.49, Bus Stand, Gram Najapur Tehsil Ghatiya Dist Ujjain, 2. Vandana Wo Shri Malik Singh , Add: 742 K Bus Stand Najapur Tehsil Ghatiya Dist Ujjain (M.P.) 456550, Also At: Add: H.no. 742, P.h.no. 49, Bus Stand, Gram Najapur Tehsil Ghatiya Dist Ujjain, 3. Gokul Singh Kelwa S/o Shri Ram Singh, Add: 742 K Bus Stand Najapur Tehsil Ghatiya Dist Ujjain (M.P.) 456550, Also At: Add: H.no. 742, P.n.49, Bus Stand, Gram Najapur Tehsil Ghatiya Dist Ujjain, 4. Vimal Kunwar Wo Shri Gokul Singh Kelwa , Add: 742 K Bus Stand Najapur Tehsil Ghatiya Dist Ujjain (M.P.) 456550, Also At: Add: H.no. 742, P.n.49, Bus Stand, Gram Najapur Tehsil Ghatiya Dist Ujjain	Equitable Mortgage On Property: All That The Piece of Parcel Measuring An Area of 600 Sq. Ft., H.no. 742, P.h.no. 49, Bus Stand, Gram Najapur Tehsil Ghatiya Dist Ujjain, bounded By: East : Jain Mandir, West : House of Lakhani Singh, North : Road, South : Land of Ramadev Singh	Demand Notice Date:- 08-06-2026 Possession Notice Date: 25-08-2026 Outstanding Amount:- Rs. 11,10,440.20/- (Rupee Eleven Lakh Ten Thousand Four Hundred Forty & Twenty Paise Only) against Loan A/c No. LP0000000005851 & LP0000000002986
1. Mr. Mukesh Sharma S/o Shri Devi Singh, Add: H.no. 59, Ram Mandir Ke Pioner Gram Bhesuni Vijay Ganj Mandi Dist Dewas (M.P.) 455001, Also At: Pless Engineering 75/8, Industrial Area, Maxi Road Ujjain M.P. 456001. (Rs. Add: Residential Property House No. 15/59 Situated in Gaon Abadi Survey No. 263 Paiki At Village Bhaunsini The And Dist Dewas (M.P.) 2. Nirmala Sharma Wo Shri Mukesh Sharma, Add:- H.no. 59, Ram Mandir Ke Pass Gram Bhesuni Vijay Ganj Mandi Dist Dewas (M.P.) 455001, Also At: Add: Residential Property House No. 15/59 Situated in Gaon Abadi Survey No. 263 Paiki At Village Bhaunsini The And Dist Dewas (M.P.) 3. Sanjay Sharma S/o Shri Sundarlal Sharma, Add: Ward No. 7, Barkheda Kayam, Dewas M.P. 455001, Also At: Add: Residential Property House No. 15/59 Situated in Gaon Abadi Survey No. 263 Paiki At Village Bhaunsini The And Dist Dewas (M.P.) 4. Mahesh Sahra S/o Shri Devi Singh Sharma, Add: H.no. 59, Ram Mandir Ke Pass Gram Bhesuni Vijay Ganj Mandi Dist Dewas (M.P.) 455001, Also At: Add: Residential Property House No. 15/59 Situated in Gaon Abadi Survey No. 263 Paiki At Village Bhaunsini, Teh And Dist Dewas (M.P.)	Equitable Mortgage On Property: All That The Piece of Parcel Residential Property Measuring An Area of 625 Sq. Ft., House No. 15/59 Situated in Gaon Abadi Survey No. 263 Paiki At Village Bhaunsini The And Dist Dewas (M.P.) Bounded By: East : House of Devi Singh, West : House of Devi Badrinil, North : Place of Owner, South : Aam Rasta	Demand Notice Date:- 08-06-2026 Possession Notice Date: 25-08-2026 Outstanding Amount:- Rs. 5,59,002.47/- (Rupee Five Lakh Fifty Nine Thousand Two & Forty-Seven Paise Only) against Loan A/c No. LP0000000001760 & LP00000000009930

Date: 25/08/2026 Place: Noida **Authorised Officer, For Shivalik Small Finance Bank Ltd**

SHAKTI PUMPS (INDIA) LIMITED

CIN : L29120MP1995PLC009327

Corporate Office: Plot No. C-4, Silver Spring Phase-2, Business Park, By-Pass Road, Opposite D-Mart, Indore (M.P.)-452020

Regd. Office: Plot No. 401, 402, & 413, Sector III, Industrial Area, Pithampur, Dist. Dhar (M.P.)-454774
Tel : +91-731-3635000, E-mail : cs@shaktipumpsindia.com, Website: <https://shaktipumps.com/>

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, Shareholders of **Shakti Pumps (India) Limited** are hereby informed that a special window has been opened from **February 05, 2026 to February 04, 2027**, for re-lodgement of transfer deeds.

Shareholders are to note that this window is only for re-lodgement of transfer deeds, which were lodged prior to the deadline of **April 01, 2019** for transfer of physical shares, and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent (RTA).

The Details of Registrar and Share Transfer Agent (RTA) are as follows:

Adroit Corporate Services Private Limited

18-20, Jaferbhoy Industrial Estate, Makwana Road, Marol Naka, Andheri (E), Mumbai City, Mumbai, Maharashtra, India, 400059, Email : info@adroitcorporate.com and Contact No.: +91-22-4227 0400

The Company's website: www.shaktipumps.com has been updated with the details regarding the opening of this special window and further updates if any, shall be uploaded therein.

For any additional information, assistance or clarification, shareholders may contact the RTA at info@adroitcorporate.com or by sending an email to the Company at cs@shaktipumpsindia.com.

Note: All shareholders are requested to update their details with the Company / Registrar and Share Transfer Agents / Depository Participants.

By Order of the Board
for **Shakti Pumps (India) Limited**
Sd/-
Ravi Patidar
Company Secretary
ACS : 32328

Date: 09.09.2026
Place: Indore

Public Notice For E-Auction Cum Sale

In exercise of the powers under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short referred to as SARFAESI Act) Rules, 2002 (in short referred to as RULES) and pursuant to the possession of the secured asset of the borrower/guarantor/mortgagors mentioned hereunder vested with the Authorized Officer under the said SARFAESI Act and RULES for recovery of the secured debts, the Authorized Officer has decided to sell the secured asset by auction sale. Notice is hereby given to the public in general and to the borrower, mortgagors and guarantors in particular, that the under mentioned property mortgaged to **PHOENIX ARC Limited** (formerly known as Phoenix ARC Limited acting in capacity as Trustee of Phoenix Trust FY26-14 (Phoenix) Regd. Office at 3rd Floor, Wallace Towers, 138/140/51, Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai- 400057 (pursuant to assignment of debt certificate by IFL HOME FINANCE LTD in favor of Phoenix vide Assignment Agreement dated 26.12.2025) will be sold on "AS IS WHERE IS AS IS" WHATEVER THERE IS AND WITHOUT RECURSE CONDITION, by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower/s / Co-Borrower/s / Legal Heir	Demand Notice Date and Amount	Description of the Immoveable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Rajesh Kumar Patel Mrs. Roshni Bai (Prospect No. IL10249581)	21/04/2025 Rs. 746323/- (Rupees Seven Lakh Forty Six Thousand Two Hundred and Thirty Two Only)	All that part and parcel of the property bearing: South Part Of Plot No. 171, Oates Park Colony, Mhow, Indore, Madhya Pradesh- 452001- India. Area Admeasuring (In Sq. Ft.):- Property: Type: Land Carpet Area: Property Area: 310.00, 310.00	08/05/2026 Total Outstanding as On Date 24/07/2026 Rs. 875737.83 (Rupees Eight Lakh Seventy Five Thousand Seven Hundred Thirty Seven and Eighty Three Paise Only)	Rs.992000/- (Rupees Nine Lakh Ninety Two Thousand Only) Earnest Money Deposit (EMD) Rs.99200/- (Rupees Ninety Nine Thousand Two Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
12/10/2026 1100 hrs - 1400 hrs	14/10/2026 till 5 p.m.	16/10/2026 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property Secured Asset only. **Note:** Payment link for each property Secured Asset is different. Ensure you are using link of the property Secured Asset you intend to buy vide public auction. **For Balance Payment -** Link <https://www.iflhome.com> > My Bid > Pay Balance Amount

TERMS AND CONDITIONS:

- For participating in e-auction, intending bidders required to register their details with the Service Provider: <https://www.iflhome.com> well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to pay through the website <https://www.iflhome.com> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iflhome.com, Support Helpline Numbers @1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc, call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs. to 18:00 hrs. between Monday to Friday or write to email: customercare.natal@phoenixarc.co.in.
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured property at the time of taking physical possession within 7 days, otherwise **PHOENIX ARC LIMITED** shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- AO reserves the right to postpone/cancel or vary the terms and condition of tender/understanding without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of A.O of **PHOENIX ARC LIMITED** will be final.
- Bids/tenders not accompanied by the EMD shall be treated as invalid. The EMD shall be refunded within 30 days from the Tender opening/Auction date. The bidders will not be entitled to claim any interest in EMD for any reason whatsoever.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by the bidder himself. **PHOENIX ARC LIMITED / Service Provider** shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- The total outstanding amount is not the loan foreclosure amount. All other charges (if any) shall be calculated at the time of closure of the loan.
- The Bidder is hereby cautioned that the name entered at the time of application of Bid in our website <https://www.iflhome.com> shall be the final one and the Highest Bid Letter along with Sale Certificate shall be registered with the same name without any exception.
- PHOENIX ARC LIMITED** shall decide the best offer and reserves its right and shall have discretion to negotiate with bidders after opening tenders and to also allow interest bidding after getting the highest bid for improvement in the offer and accept or to reject any or all offers without assigning any reason whatsoever. The **PHOENIX ARC LIMITED** reserves the right to sell the property through private treaty as per law, in the event of failure of tender/Auction-sale.
- Prospective bidders are strongly advised to conduct their own independent due diligence regarding the property including inspection, title and encumbrance before bidding.
- Any and all dues, charges, liabilities, or obligations towards the property including maintenance fees, builder or society dues, property taxes, utility charges and any other statutory or non-statutory dues, whether known or unknown at the time of this notice, shall be borne exclusively by the successful bidder.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (B) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Indore , Date: 10-Sep-2026 **Sd/- Authorised Officer, Phoenix ARC Limited**

HINDUJA HOUSING FINANCE LIMITED

Corporate Office:- 167-169, 2nd floor, Near Little Mount Metro Station, Saipeel, Chennai - 600015
Regional Office- Office No.153, 1st Floor, Orbit Mall, Vijay Nagar, Indore, MP - 452010
Email - auction@hindujahousingfinance.com

Appendix IV : Possession Notice (for Immoveable property)

Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/s having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of HHFL for an amount as mentioned herein under with interest thereon.

Name of Borrower/ Guarantor / Co-Borrower	Demand Notice Date Amount Due	Description of Secured asset (Immoveable Property)	Date & Type of Possession
MP/IDR/RTLM/A000000752 Mrs. SATYANARAYAN JAT Mrs. Rekha JAT	09/07/2025 Rs. 833281/-	Patwari Halika No 13 Mekan No 241 Gram Dhamotar Post Negarda Ratlam, Dhamotar, Rural, Ratlam, Madhya Pradesh, India - 457222	03/09/2026 Physical
MP/IDR/RTLM/A000000326 Mr. KAILASH CHANDRA PARMAR Mrs. KALA BAI PARMAR	15-07-2024 Rs. 6.21,536/-	Description of the property (with boundaries) - Mekan No. 213, Ward No. 10, Gram Chourana, Rural, Ratlam, Madhya Pradesh, India - 457001, Measuring 2580 Sq.Ft. Total Area - 2580 Sq.Ft. Boundaries - East: House Of Mr. Radhesyam Ji, West: Road, North: Road, South: House Of Govardhanlal	02/09/2026 Physical
MP/IDR/UJJAIN/A000001636 Mr. BANE SINGH Mrs. LILA BAI	10/01/2026 Rs.742168/-	02,Gram Kharkhadi, Tehsil Tarana,Near By Ram Mandir, Ujjain, Madhya Pradesh, 456770 Total Area 700 sq. mtr./65.05 sq mtr. Boundd As - East - Common Road, West - House Of Mohan, North: Road Of Gangaram Ji, South - House Of Ramlal Ji	01/09/2026 Physical
MP/IDR/UJJAIN/A000001417 Mr. Bane Singh Mrs. Hemu Bai	10/01/2026 Rs.666590/-	Plot no. 118, PHN. 25 Situated at Gram Kharkhadi Gram Kharkhadi Tehsil Tarana District Ujjain M.P. Total Area 1114 Sq.Ft. 103.49 sq.mtr. Boundd As - EAST - Common Road, WEST - Road of House of Rameshwar, NORTH - Road, SOUTH- Road of House of Rameshwar	01/09/2026 Physical
MP/IDR/INDR/A000000108 Mr. Rakesh Mr. URMILA SISODIYA	29/06/2024 Rs. 8.76,292/-	Plot no. 184, Prabhru Mishra vihar colony, situated survey no. 4/1/2, 4/3/2, PH. no. 37/78, village Ramnal bilod, Tehsil Depalpur Dist. Indore, total Measuring area 600 Sq.ft. Boundd As - East: Plot no. 149, West: Road, North: Plot no. 185, South: Plot no. 183	02/09/2026 Physical
MP/IDR/DHAR/A000000103 Mr. ABHISHEK KALYAN SINGH Mrs. AASHA BAI Mr. KALYAN SINGH	05-03-2024 Rs 5,12,566/-	Property is Situated At, Gram Abadi Survey No. 67, PH. No. 10/240 Lasudiyia Tehsil & Distt. Dhar MP India - 454001 Total Area - 800 Sq.Ft. Boundaries as - East - Plot Of Rameshwar, West - House Of Unkarilal, North - Aam Rasta, South - House Of Dinesh	07/09/2026 Physical
MH/KGN/KHGN/A000000005 Mr. RAKESH VERMA Mrs. NISHA VERMA	22-12-2024 Rs.10,03,247/-	Residential House No. 1226, Situated at Nagar Khargone PH. No. 43, Ward No. 21, Ward No. 22 As Per Sampada Guideline, Indira Nagar, Near Nag Mandir, Khargone Tehsil and Dist. Khargone., -451001 Total Area 840 sq.ft Four Boundaries - East - House Of Sapana Verma, West - Road (common Way), North - House Of Gokul Verma, South House Of Mukesh Verma	08/09/2026 Physical
MP/IDR/DHAR/A000000024 Mr. Sunil Chouhan S/o Ramesh Choudhan Chouhan Mrs. Laxmi Choudhan W/o Mr. Sunil Chouhan	05-10-2020 Rs. 16,88,533/-	All That Part And Parcel Of The Property Bearing House No. 252, Wh 07, Patwari Halika No 19, Puspapakani Colony, Gram Itawa, Dewas, Dewas Madhya Pradesh, Area -700 Sq. Ft. Boundd as - East: Road, West-House Of Kishan Rao, North-House Of Kamal Singh, Choudhary, South-sellers Land	01/09/2026 Physical
MP/IDR/RTLM/A000000898 Mr. DAYARAM BHARAT LAL Mrs. MEERA BAI	27-12-2024 Rs.7,53,754/-	House No. 119, Patwari Halika No 6, Gram Martandganj The. Jaora Dist. Ratlam, Madhya Pradesh, India - 457336 Total Area - 850 Sq. Ft. Boundaries : East - Plot Of Mohan Singh, West - Plot Of Takat Singh, North - Land Of Madan Ji, South - Road	07/09/2026 Physical
MP/MAN/MASR/A0000000810 Mr. Phunda Singh S/o Hate Singh Mrs. TEENA KUNWAR	14/01/2026 Rs.861898/-	House Panji No 117, Ward No 02, PHN 26, Gram Panchayat Banwada, Near By Hanuman Ji Mandir, Jaora, Madhya Pradesh, 457336 Total Area = 1680 Sqft Boundd As - East - House Of Mangal Singh S/o Uday Singh, West - House Of Prem Singh S/o Vilam Singh Jhala, North - Road, South - House Of Prem Singh Kamal Singh & Pushpendra Gitis Singh	09/09/2026 Physical
MP/MAN/MASR/A000001689 Mr. Indar Singh Gurjar S/o RAMLAL Mrs. Ganga Bai Gurjar W/O Indar Singh Gurjar	13-02-2026 Rs. 9,26,744/-	Drone SPlot No 165, LSNO 317, Village Martandganj, N/R Chamunda Mata Rawia, Jaora, Rural, Jaora, Madhya Pradesh, India - 457336 Total Area = 1759 Sqft Boundd As - East - Road & House Of Bheru S/o Kamma Ji, West - Gali then H/O Jyoti Bala W/O Om Pandit, North - H/o Mohan Bharti & Shambhu Bharti S/o Shiv Bharti & Jeevan Bharti, South - H/o Bharratal & Samrath S/o Kamma Ji	07/09/2026 Physical

Borrower(s)/Guarantor/s are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002. Authorised Officer Mobile No. - **Vaibhav Shivastava - 7987969803, Rajesh Chakoliya - 84355 71111, Dharamveer Yadav - 82694 20174, Saurabh Krishna - 70603 95936, Ankit Parmar- 89892 40866, Devanshu Tripathi - 8445634447**

Date: 10.09.2026 **Authorised Officer - Hinduja Housing Finance Limited**

